

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 41**

**IA 3037/2024 IN C.P. (IB)/137(MB)2023**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **12.07.2024**

NAME OF THE PARTIES: **GOSPELL DIGITAL TECHNOLOGY CO. LTD V/s  
ALTIUS DIGITAL PRIVATE LIMITED**

Section 9 &19(2) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Shreyans for the Applicant is present. Adv. Aalisha Sharma I/b Dhruve Liladhar and Co- Adv for RP in IA 3037 of 2024 present through VC.

**IA 3037/2024**

Ld. Counsel for the Applicant submits that Suspended Board Respondent have sought some time to furnish the information vide email received in the morning.

List this matter on Board on **30.07.2024**. List IA 3340 of 2024 also on that date.

**-sd-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

**-sd-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**